

been completed so far, on the pipeline-link between the Nahorkatiya, Hugrijan and Moran oil fields and Barauni Refinery.

(b). 717.5 miles.

Division of Assets between Maharashtra and Gujarat

3411. { Shri P. R. Patel:
Shri D. J. Naik:
Shri Chhotubhai Patel:

Will the Minister of Home Affairs be pleased to state:

(a) details of assets which had been divided between Maharashtra and Gujarat States under the Bombay Reorganisation Act; and

(b) details of disputes regarding division of assets between the two States?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a). The Bombay Reorganisation Act, 1960, provides the manner in which assets of the former State of Bombay are divisible between the States of Maharashtra and Gujarat. The details of the assets have to be worked out by the two State Governments. The Government of India have issued orders in respect of the following two cases referred to them:

- (1) Transfer of securities of the value of Rs. 10.00 crores to the Government of Gujarat from the Cash Balance Investment Account of the State of Bombay.
- (2) Transfer of securities of the value of Rs. 14.20 crores to the Government of Gujarat from out of the share of the State of Maharashtra in the Cash Balance Investment Account of the State of Bombay.

(b). According to the information readily available, the following cases

of dispute have been referred by the State Governments:—

- (1) Allocation of investments in the Sinking and Depreciation Funds etc.
- (2) Allocation of recoveries of advance of pay and T.A. etc. made to the Government servants before the appointed day.
- (3) Apportionment of the Port Reserve Fund and the Port Development Fund.

Vawol Well (Gujarat)

3412. { Shri P. R. Patel:
Shri D. J. Naik:
Shri Chhotubhai Patel:

Will the Minister of Mines and Fuel be pleased to state whether Vawol well (Gujarat) has been filled up with cement and if so, how many bags of cement were used?

The Minister of Mines and Fuel (Shri K. D. Malaviya): No, Sir.

Coal Supply to States

3413. { Shri P. R. Patel:
Shri D. J. Naik:

Will the Minister of Mines and Fuel be pleased to state the allotment and supply of coal of different varieties to different States in 1960, 1961 and 1962 and factors governing allotments and supply?

The Minister of Mines & Fuel (Shri K. D. Malaviya): During 1962, the quotas to different States have been revised in order to match them closely with the rail transport capacity available. It was felt that instead of fixing a quota far in excess of the transport capacity available, it is in the interest of consumers to make a realistic allocation which can be expected to be actually moved so that the consumers can properly plan the working of their units. A comparative statement indicating the quotas